

State vs. Kartik Chandra Sahoo s/o Basudev Sahoo
FIR No. 9/21
PS. Madhu Vihar
U/s. 356/379/411/34 IPC

15.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present order shall dispose off the bail application of accused Kartik Chandra Sahoo s/o Basudev Sahoo.

Present: Ld. APP for the state.
Counsel for applicant.

It is stated that accused is in JC since 13.01.2020 and was falsely implicated in the present case. It is further stated that nothing incriminating has been recovered from the possession of accused. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature, as accused along snatched the mobile phone of complainant. It is further stated that investigation is pending in the present case. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments and perused the record.

In the present case, allegations against the accused are serious in nature as accused snatched the mobile phone of complainant. Further, investigation is at initial stage. Furthermore, incidents of snatching are at a rise and accused does not deserve bail at this stage. pending in the present case. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail if made out. In view of same, bail application if accused Kartik Chandra Sahoo s/o Basudev Sahoo stands dismissed. Application disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
15.01.2021

State vs. Munna Lal

FIR no. 373/20

PS. Madhu Vihar

U/s. 354/354B/354D/354A/376/442/448/506/509 IPC

15.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present: Ld. APP for the State.

Counsel for applicant.

An application for calling status report / action taken report moved on behalf of applicant / complainant.

Status report filed. Copy supplied to counsel for complainant against receipt.

At request, put up for hearing on 02.02.2021.

(Bharat Aggarwal)

MM-05/SHD/KKD Courts/ Delhi

15.01.2021